CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.517/MP/2024

Subject : Petition seeking indulgence of this Commission invoking its

regulatory and inherent powers under the applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 to issue appropriate order(s)/ direction(s) to the Respondent to immediately comply with the directions passed by the Commission dated 1.1.2024 in Petition No. 176/MP/2019 and

pass consequential orders.

Petitioner : Solairepro Urja Private Limited (SUPL)

Respondents : NTPC Limited and Ors.

: 19.5.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tushar Srivastav, Advocate, SUPL

> Shri Shaida Dass, Advocate, SUPL Ms. Kamya Sharma, Advocate, SUPL

Shri Sidhant Kumar, Advocate, AP Discoms Ms. Ekssha Kashyap, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for Respondent Nos. 3 & 4, AP Discoms, prayed for an additional time to file a reply to the Petition.

- 2. Learned counsel for the Petitioner submitted that in terms of the Commission's order dated 1.1.2024 in Petition No. 176/MP/2019, the Petitioner has submitted all the relevant documents in relation to the Change in Law compensation qua imposition of the Safeguard Duty. However, the Respondents, AP Discoms, have not yet commenced the reconciliation of the Change in Law compensation amounts.
- 3. In response, the learned counsel for the Respondents, AP Discoms, added that the Respondents have sought certain clarifications from NTPC, which are still awaited.
- 4. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Respondents, AP Discoms, to file their reply within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

5. The Petition will be listed for hearing on 24.7.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)